

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/TD/2020

Subject : Application for down gradation of inter-State trading licence in electricity from Category I to Category II under Regulation 7(b) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and amendments thereof.

Petitioner : JSW Power Trading Company Limited

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Aman Dixit, Advocate, JSW
Shri Aman Anand, Advocate, JSW
Shri Anurag Agarwal, JSW

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for downgrading of its inter-State trading licence in electricity from Category I to Category II under Regulation 7(b) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009. Learned counsel submitted the requirements prescribed in the regulations have been fulfilled.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit audited special balance sheet along with schedules and notes to the accounts as on any date falling within 30 days immediately preceding the date of making the application i.e. 10.12.2009.

3. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

